

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 04**  
**(IB)-1112(PB)/2019**

**IN THE MATTER OF:**

Design Presentation Associates Inc.  
v.  
Punj Lloyd Ltd.

..... Petitioners/Applicant  
..... Respondents

**Under Section 9 of Insolvency and Bankruptcy Code, 2016**

**Order delivered on 07.05.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner -

For the Respondent -

**ORDER**

Against the same corporate debtor, a petition under Section 7 of Insolvency and Bankruptcy Code, 2016 has already been admitted by this Bench in the matter ICICI Bank Limited v. Punj Llyod Limited, [(IB)-731(PB)/2018] vide order dated 08.03.2019. As per the provisions of Section 11 of the Code, 2016 another Corporate Insolvency Process cannot be initiated against a corporate debtor that is undergoing a corporate insolvency resolution process. However, it is needless to add that the petitioners would be entitled to file their claim before the Insolvency Professional namely Mr. Gaurav Gupta, with the address 203, Savitri Complex-1, Near Dholewal Chowk, Ludhiana, Punjab-141003, Email Id – gauravinduca@gmail.in, Registration No. IBBI/IPA-001/IP-



P00556/2017-18/10986 in accordance with law which shall be duly considered.

It is made clear that if for any reason the Appellate Tribunal sets aside the order dated 08.03.2019 then the petitioner shall be entitled to file appropriate application for revival of the petition or file a fresh petition.

The petition is dismissed being rendered infructuous with liberty in terms of the order.

Sd/-

**(M.M.KUMAR)  
PRESIDENT**

Sd/-

**(S. K. MOHAPATRA)  
MEMBER (TECHNICAL)**

07.05.2019  
Ritu Sharma